Title: Papers laid on the Table of the House by Ministers/members.

MADAM CHAIRMAN: Now, Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, on behalf of Shri Pranab Mukherjee, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Civil) (No. 19 of 2010-11)-Performance Audit Report on the Issue of Licences and Allocation of 2G Spectrum by the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2010-2011 under Article 151(1) of the Constitution.

(Placed in Library, See No. LT 3186/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3187/15/10)

- \(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 2009-2010.

(Placed in Library, See No. LT 3188/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service & Training Centre), Nainital, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service & Training Centre), Nainital, for the year 2009-2010.

(Placed in Library, See No. LT 3189/15/10)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room & Training Centre), Guwahati, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room & Training Centre), Guwahati, for the year 2009-2010.

(Placed in Library, See No. LT 3190/15/10)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Tool Room (Indo-German Tool Room), Ahmedabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Tool Room (Indo-German Tool Room), Ahmedabad, for the year 2009-2010.

(Placed in Library, See No. LT 3191/15/10)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room & Training Centre, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room & Training Centre, Kolkata, for the year 2009-2010.

(Placed in Library, See No. LT 3192/15/10)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room & Training Centre), Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room & Training Centre), Bhubaneswar, for the year 2009-2010.

(Placed in Library, See No. LT 3193/15/10)

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2009-2010.

(Placed in Library, See No. LT 3194/15/10)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2009-2010.

(Placed in Library, See No. LT 3195/15/10)

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2009-2010.

(Placed in Library, See No. LT 3196/15/10)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2009-2010.

(Placed in Library, See No. LT 3197/15/10)

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-Danish Tool Room), Jamshedpur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-Danish Tool Room), Jamshedpur, for the year 2009-2010.

(Placed in Library, See No. LT 3198/15/10)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Aurangabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Aurangabad, for the year 2009-2010.

(Placed in Library, See No. LT 3199/15/10)

(14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Central Footwear Training Institute), Agra, for the year 2009-2010.+

(Placed in Library, See No. LT 3200/15/10)

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2009-2010.

(Placed in Library, See No. LT 3201/15/10)

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process-cum-Development Centre), Meerut, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process-cum-Development Centre), Meerut, for the year 2009-2010, for the year 2009-2010.

(Placed in Library, See No. LT 3202/15/10)

(17) A copy of the Coir Industry (Seventeenth Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 810(E) in Gazette of India dated 4<sup>th</sup> October, 2010, under sub-section (4) of Section 26 of Coir Industry Act, 1953.

(Placed in Library, See No. LT 3202-A/15/10)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, on behalf of Shri Ajay Maken, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
  - (i) The Indo-Tibetan Border Police Force, Animal Transport Cadre (Non-gazetted) Recruitment Rules, 2010 published in Notification No. G.S.R. 656(E) in Gazette of India dated 4<sup>th</sup> August, 2010.

(Placed in Library, See No. LT 3203/15/10)

(ii) The Indo-Tibetan Border Police Force, Armourer Cadre (Group 'B' and 'C' Posts) Recruitment Rules, 2010 published in Notification No. G.S.R. 670(E) in Gazette of India dated 11<sup>th</sup> August, 2010.

(Placed in Library, See No. LT 3204/15/10)

(iii) The Indo-Tibetan Border Police Force Veterinary Cadre (Group 'B' and 'C' Posts) Recruitment Rules, 2010 published in Notification No. G.S.R. 671(E) in Gazette of India dated 11<sup>th</sup> August, 2010.

(Placed in Library, See No. LT 3205/15/10)

(iv) The Indo-Tibetan Border Police Force, Inspector (Librarian), Group 'B' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 685(E) in Gazette of India dated 19<sup>th</sup> August, 2010.

(Placed in Library, See No. LT 3206/15/10)

(v) The Indo-Tibetan Border Police Force, Pioneer Cadre Group 'B' and 'C' Posts, Recruitment Rules, 2010 published

in Notification No. G.S.R. 686(E) in Gazette of India dated 19<sup>th</sup> August, 2010.

(Placed in Library, See No. LT 3207/15/10)

(vi) The Indo-Tibetan Border Police Force, Education and Stress Counsellor Cadre Group 'A' and 'B' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 687(E) in Gazette of India dated 19<sup>th</sup> August, 2010.

(Placed in Library, See No. LT 3208/15/10)

(vii) The Indo-Tibetan Border Police Force, Constable (Water Carrier) and Constable (Safai Karmachari) Group 'C' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 691(E) in Gazette of India dated 20<sup>th</sup> August, 2010.

(Placed in Library, See No. LT 3209/15/10)

(viii) The Indo-Tibetan Border Police Force, Constable (Cook), Constable (Washerman) and Constable (Barber) Group 'C' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 692(E) in Gazette of India dated 20<sup>th</sup> August, 2010.

(Placed in Library, See No. LT 3210/15/10)

(ix) The Indo-Tibetan Border Police Force, Tailor, Cobbler and Gardener Cadre, Group 'B' and Group 'C' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 693(E) in Gazette of India dated 20<sup>th</sup> August, 2010.

(Placed in Library, See No. LT 3211/15/10)

- (2) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 18 of Central Reserve Police Force Act, 1949, Section 141 of the Border Security Force Act, 1968, Section 156 of the Indo Tibetan Border Police Force Act, 1992, Section 155 of the Sashastra Seema Bal Act, 2007 and Section 165 of the Assam Rifles Act, 2006:-
  - (i) The Central Paramilitary Forces Combined (Dental Surgeons Cadre) Recruitment Rules, 2010 published in Notification No. G.S.R. 647(E) in Gazette of India dated 2<sup>nd</sup> August, 2010.
  - (ii) The Central Paramilitary Forces Combined (Specialist Medical Officers' Cadre) Recruitment Rules, 2010 published in Notification No. G.S.R. 648(E) in Gazette of India dated 2<sup>nd</sup> August, 2010.
  - (iii) The Central Paramilitary Forces Combined (Super Specialist Medical Officers' Cadre) Recruitment Rules, 2010 published in Notification No. G.S.R. 649(E) in Gazette of India dated 2<sup>nd</sup> August, 2010.

(Placed in Library, See No. LT 3212/15/10)

(4) A copy of the Assam Rifles Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 701(E) in Gazette of India dated 25<sup>th</sup> August, 2010 under sub-section (3) of Section 165 of the Assam Rifles Act, 2006.

(Placed in Library, See No. LT 3213/15/10)

(5) A copy of the Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 834(E) in Gazette of India dated 13<sup>th</sup> October, 2010 under Section 22 of the Central Industrial Security Force Act, 1968.

(Placed in Library, See No. LT 3214/15/10)

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 139 of the National Security Guard Act, 1986:-
  - (i) The Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment Rules, 2010 published in Notification No. G.S.R. 834(E) in weekly Gazette of India dated 25<sup>th</sup> July, 2010.

(ii) The National Security Guard (Group 'A' posts) Recruitment Rules, 2010 published in Notification No. G.S.R. 120 in weekly Gazette of India dated 31<sup>st</sup> July, 2010.

(Placed in Library, See No. LT 3215/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to lay on the Table:-

(1) A copy of the Notification No. G.S.R. 793(E) (Hindi and English versions) in Gazette of India dated 30<sup>th</sup> September, 2010, making certain amendments in the Notification No. G.S.R. 551(E) dated 21<sup>st</sup> June, 2010 under Section 83 of the Standards of Weights and Measures Act, 1976.

(Placed in Library, See No. LT 3216/15/10)

(2) A copy of the Plant Varieties Protection Appellate Tribunal (Applications and Appeals) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 772(E) in Gazette of India dated 21<sup>st</sup> September, 2010, under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

(Placed in Library, See No. LT 3217/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3218/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): Madam, I beg to lay on the Table:-

- (1) A copy each of the following Notification (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-
  - (i) The National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules, 2009) published in Notification No. G.S.R. 549(E) in Gazette of India dated 24<sup>th</sup> July, 2009.
  - (ii) The National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules, 2009 published in Notification No. G.S.R. 711(E) in Gazette of India dated 30<sup>th</sup> September, 2009.
  - (iii) The National Highways Authority of India (the term of office and other conditions of Service of Members)

    Amendment Rules, 2010 published in Notification No. G.S.R. 483(E) in Gazette of India dated 8<sup>th</sup> June, 2010.

(Placed in Library, See No. LT 3219/15/10)

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O. 963(E) published in Gazette of India dated the 27<sup>th</sup> April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31C (Bijni-WB Border Section) in the State of Assam, alongwith a delay statement.
  - (ii) S.O. 964(E) published in Gazette of India dated the 27<sup>th</sup> April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam, alongwith a delay statement.

- (iii) S.O. 1498(E) published in Gazette of India dated the 21<sup>st</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Kalka-Shimla Section) (Bypass Chainage) in the State of Himachal Pradesh.
- (iv) S.O. 1502(E) published in Gazette of India dated the 21<sup>st</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) (Bypass Chainage) in the State of Himachal Pradesh.
- (v) S.O. 1998(E) published in Gazette of India dated the 13<sup>th</sup> August, 2010, authorising the Sub-Divisional Officer (Civil), as the competent authority to acquire land for building, maintenance and operation of National Highway No. 21 (New NH No. 154) in the State of Himachal Pradesh.
- (vi) S.O. 2410(E) published in Gazette of India dated the 4<sup>th</sup> October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 20 (New NH No. 154) in the State of Himachal Pradesh.
- (vii) S.O. 1470(E) published in Gazette of India dated the 18<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hissar Section) in the State of Haryana.
- (viii) S.O. 1623(E) published in Gazette of India dated the 8<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (ix) S.O. 1806(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (x) S.O. 1727(E) to S.O. 1733(E) published in Gazette of India dated the 19<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1 (Panipat-Jallandhar Section) in the State of Punjab.
- (xi) S.O. 766(E) and S.O. 767(E) published in Gazette of India dated the 6<sup>th</sup> April, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xii) S.O. 1049(E) published in Gazette of India dated the 10<sup>th</sup> May, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 95 in the State of Punjab.
- (xiii) S.O. 1448(E) published in Gazette of India dated the 16<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.
- (xiv) S.O. 1449(E) published in Gazette of India dated the 16<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1A (Pathankot-Jammu Section) in the State of Punjab.
- (xv) S.O. 1450(E) published in Gazette of India dated the 16<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Mukerian-Pathankot Section) in the State of Punjab.
- (xvi) S.O. 1451(E) published in Gazette of India dated the 16<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Himachal Pradesh.
- (xvii) S.O. 2186(E) published in Gazette of India dated the 7<sup>th</sup> September, 2010, authorising the Special Land Acquisition Officer and Estate Officer National Highways, Bangalore, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 234 (Belur-Banavara Section) in the State of Karnataka.
- (xviii) S.O. 2187(E) published in Gazette of India dated the 7<sup>th</sup> September, 2010, authorising the Special Land Acquisition Officer and Estate Officer National Highways, Bangalore, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 234 (Huliyar-Sira Section) in the State of Karnataka.

- (xix) S.O. 2611(E) published in Gazette of India dated the 22<sup>nd</sup> October, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 90 in the State of Rajasthan.
- (xx) S.O. 1294(E) published in Gazette of India dated the 1<sup>st</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Rajmarg-Bareli Section) (including construction of bypass) in the State of Madhya Pradesh.
- (xxi) S.O. 1577(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xxii) S.O. 1699(E) published in Gazette of India dated the 19<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xxiii) S.O. 1701(E) published in Gazette of India dated the 19<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhnadon Section) in the State of Madhya Pradesh.
- (xxiv) S.O. 1426(E) published in Gazette of India dated the 14<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Dewas-Indore Section) in the State of Madhya Pradesh.
- (xxv) S.O. 1378(E) published in Gazette of India dated 10<sup>th</sup> June, 2010, making certain amendments in the Notification No. S.O. 1041(E) dated 27<sup>th</sup> June, 2007.
- (xxvi) S.O. 1423(E) published in Gazette of India dated 14<sup>th</sup> June, 2010, making certain amendments in the Notification No. S.O. 2974(E) dated 23<sup>rd</sup> November, 2009.
- (xxvii) S.O. 1444(E) published in Gazette of India dated the 16<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Sonepat Section) in the State of Haryana.
- (xxviii)S.O. 1569(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (xxix) S.O. 1814(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2010, regarding acquisition of land for construction of Foot Over Bridges on National Highway No. 8 in the State of Haryana.
- (xxx) S.O. 1343(E) published in Gazette of India dated the 9<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- (xxxi) S.O. 839(E) published in Gazette of India dated the 12<sup>th</sup> April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.
- (xxxii) S.O. 1392(E) published in Gazette of India dated the 10<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Kerala/Tamil Nadu Border to Kanniyakumari Section) in the State of Tamil Nadu.
- (xxxiii) S.O. 754(E) published in Gazette of India dated the 5<sup>th</sup> April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xxxiv)S.O. 1352(E) published in Gazette of India dated the 9<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Dindigul to Theni and Kumuli Section) in the State of Tamil Nadu.
- (xxxv) S.O. 887(E) published in Gazette of India dated the 20<sup>th</sup> April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Kerala/Tamil Nadu Border-Kanniyakumari Section) in the State of Tamil Nadu.

- (xxxvi)S.O. 888(E) published in Gazette of India dated the 20<sup>th</sup> April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xxxvii) S.O. 1268(E) published in Gazette of India dated the 1<sup>st</sup> June, 2010, regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (xxxviii) S.O. 1076(E) published in Gazette of India dated the 13<sup>th</sup> May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (MP/MH Border-Dhule Section) in the State of Maharashtra.
- (xxxix) S.O. 1499(E) published in Gazette of India dated the 21<sup>st</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Maharashtra.
- (xl) S.O. 1500(E) published in Gazette of India dated the 21<sup>st</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Maharashtra.
- (xli) S.O. 1161(E) published in Gazette of India dated the 18<sup>th</sup> May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Nagpur-Saoner-Pandhurna Section) in the State of Maharashtra.
- (xlii) S.O. 1712(E) published in Gazette of India dated the 19<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A (Belgaum-Goa/KNT Border Section) in the State of Karnataka.
- (xliii) S.O. 1597(E) published in Gazette of India dated the 6<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Dharwad-Belgaum Section) in the State of Karnataka.
- (xliv) S.O. 1810(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-AP/Karnataka Border Section) in the State of Karnataka.
- (xlv) S.O. 1811(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-Kolar-Bangalore Section) in the State of Karnataka.
- (xlvi) S.O. 509(E) and S.O. 510(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xlvii) S.O. 678(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (xlviii) S.O. 1016(E) published in Gazette of India dated the 5<sup>th</sup> May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (xlix) S.O. 1023(E) and S.O. 1024(E) published in Gazette of India dated the 5<sup>th</sup> May, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (I) S.O. 1045(E) published in Gazette of India dated the 10<sup>th</sup> May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (li) S.O. 1067(E) published in Gazette of India dated the 13<sup>th</sup> May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (lii) S.O. 1042(E) published in Gazette of India dated the 10<sup>th</sup> May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.

- (liii) S.O. 1176(E) published in Gazette of India dated the 19<sup>th</sup> May, 2010, authorising the Special Deputy Collector (Land Acquisition), National Highway-5, Visakhapatnam, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (liv) S.O. 1177(E) published in Gazette of India dated the 19<sup>th</sup> May, 2010, authorising the Revenue Divisional Officer, Vijayanagaram, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (Iv) S.O. 1178(E) published in Gazette of India dated the 19<sup>th</sup> May, 2010, authorising the Revenue Divisional Officer, Vijayanagaram, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (Ivi) S.O. 1476(E) published in Gazette of India dated the 18<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 05 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (Ivii) S.O. 1284(E) published in Gazette of India dated the 1<sup>st</sup> June, 2010, regarding acquisition of land for building (construction) of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (Iviii) S.O. 1393(E) and S.O. 1395(E) published in Gazette of India dated the 10<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (lix) S.O. 1572(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (Ix) S.O. 1425(E) published in Gazette of India dated the 14<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (lxi) S.O. 1295(E) published in Gazette of India dated the 1<sup>st</sup> June, 2010, authorising the Special Land Acquisition Officer (General), Nagpur, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Maharashtra.
- (Ixii) S.O. 1446(E) published in Gazette of India dated 16<sup>th</sup> June, 2010, making certain amendments in the Notification No. S.O. 2322(E) dated 14<sup>th</sup> September, 2009.
- (Ixiii) S.O. 1447(E) published in Gazette of India dated 16<sup>th</sup> June, 2010, making certain amendments in the Notification No. S.O. 2321(E) dated 14<sup>th</sup> September, 2009.
- (lxiv) S.O. 1228(E) published in Gazette of India dated 25<sup>th</sup> May, 2010, making certain amendments in the Notification No. S.O. 1459(E) dated 5<sup>th</sup> October, 2005.
- (lxv) S.O. 1421(E) published in Gazette of India dated the 14<sup>th</sup> June, 2010, authorising the Deputy Collector and Special Land Acquisition Officer (General), Nagpur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 69 (Nagpur-Saoner-Pandhurna Section) in the State of Maharashtra.

...(Interruptions)